

Authority from the year, the DDA commenced its housing activity till the 31st March, 1974;

(b) the year-wise details of amount transferred to Contingent Fund before arriving at the excess of income at part (a) above; and

(c) what is the year-wise number of flats sold under (i) middle income group, (ii) Low income group, (iii) Janta, (iv) community personnel and (v) in other forms?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): (a) The year-wise figures of gross excess of income over expenditure from housing schemes of Delhi Development Authority are as under:—

| Year | (Figures in lakhs of rupees) |
|---------|------------------------------|
| 1966-67 | 2.50 |
| 1967-68 | 1.96 |
| 1968-69 | 23.89 |
| 1969-70 | 52.56 |
| 1970-71 | 66.62 |
| 1971-72 | 113.20 |
| 1972-73 | 241.30 |
| 1973-74 | 265.07 |

Note: The above excess has been arrived at without taking into account the departmental, administrative and interest charges

(b)

| Year | (Figures in lakhs of rupees) |
|---------|---------------------------------------|
| | Amount transferred to contingent fund |
| 1968-69 | 1.11 |
| 1969-70 | 1.99 |
| 1970-71 | 3.02 |
| 1971-72 | 3.15 |
| 1972-73 | 10.53 |
| 1973-74 | 11.95 |

(c) A statement is attached. (See Appendix XCI, Annexure No. 83A).

Reserve rates for the disposal of land by D.D.A.

1621. DR. K. MATHEW KURIAN :
SHRI HAMID ALI SCHAM-
NAD :
SHRI A. K. REFAYE :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) what are the norms followed by the Delhi Development Authority for fixing the reserves rate for disposal of land in public auction or allotment to group housing schemes;

(b) whether it is a fact that expenditure on items like levelling and dressing, roads and paths, storm water drains, sewerage, filtered water supply, street lighting, survey and demarcation of plots, L. T. distribution, horticulture are taken into account while fixing the land premium;

(c) whether the reserve price also includes cost of acquisition and development of land used for parks, roads, open spaces meant for community etc. and a provision of 20 per cent over cost to meet unforeseen expenses; and

(d) what are the details of other items of expenditure, if any, taken into account by the D.D.A. while fixing the initial reserve rate, or while revising the reserve rates?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH) : (a) The reserve rate for developed plots is fixed by Delhi Administration on the basis of policies laid down by Government from time to time and is based on the cost of acquisition and development of land the additional charge and certain other charges. The price to be charged in respect of group-housing pockets, which are semi-developed, is 75 per cent of the reserve price as determined above.

(b) Yes, Sir.

(c) Yes, Sir. But no provision of 20 per cent over cost of meet unforeseen expenses has been included.

(d) In addition to the cost of acquisition and development and the additional charge mentioned above, the reserve price also includes the beautification, zonal roads and village re-development charges.

Progress of work by the Lower Damodar Drainage Plan

1622. SHRI KALYAN ROY:
SHRI BHOLA PRASAD:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government's attention has been drawn to the news item which appeared in the 'Ananda Bazar Patrika' of 6th January, 1975 to the effect that officers engaged for Lower Damodar Schemes are drawing their salary without any work;

(b) if so, what are the details thereof;

(c) what is the extent of work done so far; and

(d) by when the work is likely to be completed ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI K. N. SINGH): (a) and (b) Yes, Sir. The Press report mentions that there has been practically no progress on the Lower Damodar Scheme and that the staff sanctioned for the scheme have been drawing salary without any work. The State Government of West Bengal have reported that the press report is not correct and that there is only one division sanctioned exclusively for the scheme which has sufficient work load to justify its retention.

(c) and (d) The Lower Damodar Scheme has been planned to be implemented in the three phases. Broadly, the overall scheme envisages the revival of the Amta Channel

(lower reach of the Damodar) by canalising and construction of flood embankment in its unprotected length on the right bank; construction of flood embankment on the right bank of the river Damodar below Burdwan; construction of flood embankment on both banks of the River Mundeswari, construction of the flood embankment on both the banks of the river Dwarakeswar; and increasing the capacity of the River Rupnarayan by raising and strengthening of the existing embankments.

The first phase of the scheme comprising the excavation of the Amta Channel and some of its tributary drains, a link channel between Madria and Dakatia Khals, construction of outfall sluice on the Amta Channel and construction and remodelling of existing bridges, sluices etc. estimated to cost Rs. 6.82 crores was approved for implementation by the Planning Commission in April, 1971. The work on the scheme was taken up in 1971-72. According to the report received from the State Government, the excavation of the Amta Channel has almost been completed and has benefited large areas against drainage congestion. Work on the link channel between the Dakatia and Madaria Khals and a number of masonry structures has also been taken up. Work on the outfall sluice which is a major component of the scheme could not progress on account of the difficulty in getting essential construction materials like sheet piles, cement, steel etc. The State Government have, however, made arrangements for the procurement of essential materials to take up the work on the outfall sluice and structures. The Phase I is programmed to be completed by June, 1976.

Phase II and III of the scheme, comprising the balance works of the comprehensive scheme, estimated to cost Rs. 27.3 crores have been cleared by the Advisory Committee of the Planning Commission subject to the approval to the scheme by the State Flood Control Board. Approval to the implementation of the scheme as a part of the plan will be accorded by the Planning Commission on receipt of the